

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No. 1712/2021

This the 23rd day of August, 2021

(Through Video Conferencing)

Hon'ble Mr. Mohd. Jamshed, Member (A)

Leela Dhar,
Forest Guard (Retired),
Aged 62 years, Group 'C',
S/o Shri Than Singh,
R/o L1/2650/141, Sangan Vihar,
Delhi – 110062.

... Applicant

(By Advocate : Mr. Asish Nischal)

Versus

1. Government of NCT of Delhi,
Through the Chief Secretary,
New Secretariat, I.P. Estates,
New Delhi – 110002.
2. The Principal Chief Conservator of
Forests and Head of the Department,
Department of Forests and Wild Life,
Government of NCT of Delhi,
2nd floor, A Block, Vikas Bhawan,
IP Estate, New Delhi, Delhi 110002.
3. The Deputy Conservator of Forests,
Department of Forests and Wild Life,
Government of NCT of Delhi,
West Forest Division, Mandir Lane,
New Delhi – 110060.

... Respondents

(By Advocate : Mr. H.A. Khan)





ORDER (Oral)

The applicant joined the services of the respondents as a Forest Guard and he continued to work there in the said capacity, until he retired on 31.01.2019. His grievance is that the Leave Encashment, as due to him on the date of his retirement on superannuation i.e. on 31.01.2019 has not been released so far.

2. The applicant contends that in this behalf, he has made a representation dated 10.02.2021 (Annexure A-1) to the respondents. However, the same is still pending.

3. Today, I heard Mr. Ashish Nischal, learned counsel for the applicant and Mr. H.A. Khan, learned counsel for the respondents, at the stage of admission, through video conferencing.

4. At the outset, Mr. Ashish Nischal, learned counsel for the applicant, submits that the applicant will be satisfied, if his representation dated 10.02.2021 is considered and decided by the respondents in a time bound manner. To such request of the learned counsel for the applicant, there is no objection from the learned counsel for the respondents.



5. Accordingly, without going into the merits of the case, the present OA is disposed of, at the admission stage itself, with a direction to the respondents to dispose of the representation of the applicant dated 10.02.2021 by passing a reasoned and speaking order, as early as possible, and in any case not later than two months from the date of receipt of copy of this order. This shall be done without any prejudice to the rights of the respondents. There shall be no order as to costs.

**(Mohd. Jamshed)
Member (A)**

/ankit/akshaya/